

GOVERNMENT OF INDIA  
MINISTRY OF DRINKING WATER & SANITATION

LOK SABHA  
UNSTARRED QUESTION NO 305  
TO BE ANSWERED ON 25.02.2016

**Safe Drinking Water in Desert Areas**

**305. SHRI SUMEDHANAND SARSWATI:**

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Government is implementing any scheme for providing safe drinking water in desert areas;
- (b) if so, the details and the current status thereof;
- (c) the total amount spent on the scheme during each of the last three years and the current year; and
- (d) whether any timeline has been set for completing these projects / schemes and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR DRINKING WATER AND SANITATION  
(SHRI RAM KRIPAL YADAV)**

(a) Rural drinking water supply is a State subject. This Ministry supplements the efforts of the States by providing them with technical and financial assistance, under the centrally sponsored National Rural Drinking Water Programme (NRDWP), for providing safe and adequate drinking water facilities in rural areas of the country. Under NRDWP, 10% of funds are allocated under Desert Development Programme (DDP) to States having desert areas.

(b) and (c) Under NRDWP, the rural drinking water supply schemes to be taken up for execution is decided by the State and is approved in the State Level Scheme Sanctioning Committee (SLSSC). The state-wise details (opening balance, allocation, release to States and expenditure by States i.e. amount spent) under DDP component of NRDWP for the scheme under DDP during each of the last three years and the current year is at Annexure.

(d) This Ministry has prepared a strategic plan for rural drinking water supply under NRDWP to provide safe and adequate drinking water to all rural population in the country. The following timelines have been laid out:-

- By 2017: Ensure that at least 50% of rural households are provided with piped water supply.
- By 2022: Ensure that at least 90% of rural households are provided with piped water supply.

Annexure referred to in part (b) and (c) of Lok Sabha Unstarred Q. No. 305 to be answered on 25.02.2016

(Rs. in crore)

S. No.	Name of State	2012-13				2013-14				2014-15				2015-16 (as on 21.02.2016)			
		Opening Balance	Allocation	Release	Expenditure	Opening Balance	Alloc.	Rel.	Exp.	Opening Balance	Alloc.	Rel.	Exp.	Opening Balance	Alloc.	Rel.	Exp.
1	Andhra Pradesh	31.08	36.84	18.42	26.43	23.07	61.50	21.67	40.58	4.16	64.55	43.84	47.34	0.66	13.98	24.62	9.55
2	Gujarat	72.14	162.35	162.35	220.16	14.33	146.05	146.05	106.92	53.47	147.17	128.82	151.60	30.69	60.20	41.47	72.15
3	Haryana	29.10	119.33	139.33	108.54	59.88	109.43	109.43	169.31	0.00	100.71	114.11	112.41	1.70	45.38	46.60	25.67
4	Himachal Pradesh	0.96	6.53	2.30	0.55	2.71	5.69	0.00	0.00	2.71	5.52	0.00	0.00	2.71	2.40	1.65	0.00
5	Jammu and Kashmir	5.90	17.50	25.50	22.62	8.78	16.08	18.24	24.53	2.48	14.78	17.10	17.43	2.16	6.82	4.69	2.93
6	Karnataka	58.53	214.95	209.59	211.98	56.14	175.24	175.24	188.56	42.82	140.30	121.36	153.96	10.22	50.86	43.84	30.30
7	Rajasthan	253.50	492.51	492.51	590.87	83.28	451.01	486.00	508.97	17.19	438.47	499.77	508.38	8.58	199.26	137.24	124.94
Total		<b>451.21</b>	<b>1050.01</b>	<b>1050.00</b>	<b>1181.15</b>	<b>248.19</b>	<b>965.00</b>	<b>956.63</b>	<b>1038.87</b>	<b>122.83</b>	<b>911.50</b>	<b>925.00</b>	<b>991.12</b>	<b>56.72</b>	<b>378.90</b>	<b>300.11</b>	<b>265.54</b>